

**GOVERNMENT OF INDIA  
ENVIRONMENT AND FORESTS  
LOK SABHA**

UNSTARRED QUESTION NO:1861  
ANSWERED ON:19.08.2013  
PROTECTION OF MIGRATORY BIRDS  
Pradhan Shri Nityananda;Viswanathan Shri P.

**Will the Minister of ENVIRONMENT AND FORESTS be pleased to state:**

- (a) whether the Government has developed some places for migratory birds of this country;
- (b) if so, the details thereof, State-wise;
- (c) the number of places in the country proposed to be developed by the Government as a bird sanctuaries for migratory birds, State-wise, Location-wise; and
- (d) the steps taken by the Government including the use of modern technology for protection of the said birds in the country?

**Answer**

MINISTER OF STATE (INDEPENDENT CHARGE) FOR ENVIRONMENT AND FORESTS (SHRIMATI JAYANTHI NATARAJAN)

(a)&(b) Migratory birds visit most part of the country and are not confined to a few areas. However, some of the notable areas in the country visited by them are given in Annexure-(a) and (b). These include some wetlands and some other areas notified as wildlife sanctuaries under the provisions of the Wildlife (Protection) Act 1972.

(c) The declaration of areas as bird sanctuaries is done by the concerned State/Union Territory Government under the provisions of the Wildlife (Protection) Act 1972.

(d) The important steps taken for the protection of migratory birds are given below:

- i. Rare and endangered birds including migratory birds are included in Schedule-I of the Wildlife (Protection) Act, 1972 thereby according them highest degree of protection.
- ii. Stringent punishments have been provided for in the Wild Life (Protection) Act, 1972 for violation of provisions of the Act.
- iii. Important habitats of birds, including migratory birds have been notified as Protected Areas under the Wild Life (Protection) Act, 1972 for better conservation and protection of birds and their habitats.
- iv. Financial and technical assistance is provided to the State/UT Governments for protection and management of Protected Areas.
- v. Wildlife Crime Control Bureau has been established for control of illegal trade in wildlife and its parts and products.
- vi. India is a contracting Party to the Ramsar Convention (Convention on Wetlands) and 25 wetlands in India have been notified as Ramsar sites under the said Convention. India is also a contracting party to the Convention on the Conservation of Migratory Species of Wild Animals (also known as CMS or Bonn Convention) which aims to conserve terrestrial, aquatic and avian migratory species.
- vii. Ministry of Environment and Forests has notified the Wetlands (Conservation and Management) Rules, 2010, for better protection of wetlands in the country.